



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 1328/2021
M.A. No. 1696/2021**

This the 10th day of August, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shri Prashant Singh,
Aged about 41 years,
Son of Shri Bhagat Singh,
Residence:- F-25/52, Sector – 7, Rohini, New Delhi
Pin Code – 110085.

... Applicant

(By Advocate: Mr. Satish Kumar)

Versus

1. The Government of NCT of Delhi
Through
The Secretary,
Delhi Subordinate Service Selection Board (DSSSB),
Institutional Area,
FC-18, Manglam Marg,
Karkardooma, New Delhi – 110092.
2. The Director,
Directorate of Education,
Government of NCT of Delhi,
Old Secretariat of GNCT of Delhi.
Sham Nath Marg, New Delhi.

... Respondents

(By Advocate: Mr. Amit Anand)



O R D E R (ORAL)

Mr. R.N. Singh, Member (J):

The present Original Application has been filed by the applicant under Section -19 of the Administrative Tribunals Act, 1985, seeking the following relief(s):-

“(i) Allow instant Original Application in favour of the applicant and against the Respondents with costs in favour of the Applicant and against the Respondents.

(ii) Direct the respondent to issue Admit card, provisionally, to the applicant to participate in the competitive examination to be held on 17-7-2021 for the post of PGT-Fine Arts, Advertisement No.04/20, Post code-83/20,

(iii) Direct the respondent to permit, provisionally, the applicant to participate in the competitive examination to be held on 17-7-2021 for the post of PGT-Fine Arts, Advertisement No.04/20, Post code-83/20,

(iv) Direct the respondents to accept the post card size photograph and identity proof either by hand or electronically,

(v) Any other order or orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. At the outset, learned counsel for the respondents submits, on instructions, that during the pendency of the OA, the respondents have issued the admit card to the applicant and the examination in question has already been conducted. The aforesaid statement on behalf of the learned counsel for the respondents is not disputed by the learned counsel for the applicant.



3. Learned counsel for the applicant submits that pursuant to the admit card issued by the respondents, the applicant has participated in the examination.
4. In view of the aforesaid, we are of the considered view that substantial relief has been granted to the applicant. Accordingly, the OA has become infructuous. It is accordingly dismissed as having become infructuous. However, the applicant shall be at liberty to agitate his grievance, if any, still survives. Pending MA also stands disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

Uma/ankit/anjali/deeksha

(R.N. Singh)
Member (J)